

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH

Original Application No.398 of 2003.  
this the day of 29.8.2003.

HON'BLE SMT. MEERA CHHIBBER, MEMBER (J).

Chhotey Lal aged about 24 years,  
Son of Late Sri Jai Karan R/o,  
Paras Gurampur, Post Jahnayeepur,  
District-Pratapgarh.

... Applicant.

By Advocate:- Sri Vishal Verma.

Versus.

Union of India through General Manager,  
Northern Railway, Baroda House,  
New Delhi.

2. The Divisional Railway Manager,  
Northern Railway, Lucknow.

3. The Health Inspector, Northern Railway,  
Pratapgarh.

... Respondents.

By Advocate:- Sri S. Verma.



...2...

O R D E R ( ORAL )

BY SMT. MEERA CHHIBBER, MEMBER (J).

By this O.A. the applicant has sought the following reliefs:-

a. to direct the respondents to appoint the applicant on any class IV post in the department, under dying in harness rules.

b. to issue such other order or direction which this Hon'ble Tribunal may deem just and proper under the circumstances of the case."

2. It is submitted by the applicant that applicant's father Late Sri Jai Karan, died on 16.11.2002 while in service leaving his five sons one married daughter and his widow. All four sons were living separately. It is submitted that only applicant was living with his father. He applied for compassionate appointment vide his representation dated 31.12.2002 (Annexure-A-1) followed by reminders dated 10.7.2003 (Annexure-A-3) but till date no reply has been given to them on the said representation therefore he had no other option but to file this O.A.

3. Counsel for respondents on the other hand submitted that no such representation has been received in the office from the applicant and even if representations are not in a proper format and therefore he submitted that the same ~~is~~ deserved to be dismissed.

4. I have heard both the counsel and perused the pleadings as well.

5. A perusal of representations annexed with the O.A. shows that they are not acknowledged by any officer though there are some initials. However, since it is pointed out by respondents' counsel that these representations are not even in a proper form, applicant is given liberty to give a proper application in proper format seeking compassionate appointment by giving all informations within two weeks from the date of receipt of the copy of this order. Incase, applicant files such an application the competent authority/ concerned respondent shall consider the same and pass appropriate speaking orders thereon, in accordance with Law within a period of three months from the date of receipt of the copy of this order under intimation to the applicant.

6. With the above directions this O.A. is disposed of with no order as to costs.

  
MEMBER (J).

Dated:-29.8.03.  
Lucknow.  
Amit/-